

[Mr. Speaker].

the appointment of a Parliamentary Committee to investigate the specific matter and to report to the House by the specified date.

However, if in the course of preliminary investigation it is found that the person making the allegations has supplied incorrect facts or tried to bring discredit to the name of the Member wilfully or through carelessness he shall be deemed to be guilty of a breach of privilege of the House."

I will, therefore, suggest to the Members or anyone who wishes to make any charges against any Minister to follow the above procedure.

Shrimati LakshmiKanthamma (Khammam): Sir, on a point of order.

Mr. Speaker: There cannot be any point of order on my ruling.

Shrimati LakshmiKanthamma: It is not on this.

Mr. Speaker: You cannot have a discussion on this.

श्री मधु लिमये (मुंबेर) : अध्यक्ष महोदय, आपने जो प्रक्रिया बतलाई है वह ठीक है, लेकिन उसमें दो सवाल उठते हैं। एक तो यह संविधान के मातहत नई लोक सभा के गठन के पहले की बात है और इस लोक सभा को नई प्रक्रिया बनाने का अधिकार है, दूसरी बात यह कि अभी जो विलेवाधिकार प्रस्ताव या नया प्रस्ताव है उनके बारे में कार्यवाही क्या होगी। यह आप बतला दीजिये।

Shrimati LakshmiKanthamma: They have asked for a committee about it. I want to know the legal and technical aspect of it.

Shri Hem Barua (Mangaldai): May I draw your attention to another precedent set up in this House?

Mr. Speaker: You can bring it to my notice but not now. I will be very happy for any light to be thrown on it and to learn from you, but I am not prepared for a discussion in the House.

Shri Hem Barua: There were two proposals. One was made by Shri Nath Pai. You promised to consider both of them but you have given your ruling only on one of them and have not said anything about Shri Nath Pai's suggestion.

Mr. Speaker: There was only one proposition before me.

Shrimati LakshmiKanthamma: I wanted to know about the legal aspect of any Minister or any Member being . . . (Interruption).

Mr. Speaker: After careful examination I have explained the whole procedure now.

12.48 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS SECOND REPORT

Shri Khadilkar (Khed): Sir, I beg to present the Second Report of the Committee on Private Members' Bills and Resolutions.

STATEMENT BY MEMBER UNDER DIRECTION 115 RE. FOOD SUPPLY TO BIHAR AND MINISTER'S REPLY THERETO

श्री शि० चं० झा (मधुबनी) : अध्यक्ष महोदय, आदेश सं० 115 के मातहत, जो कि कृषि आक प्रोसीजर ऐंड कॉन्ट्रोल आक विजनेस इन दि लोक सभा नामक पुस्तिका में है, इस सदन में आज मंत्री काय रोक प्रस्ताव पर जो आंकड़े बिहार के दे रहे के उनके सम्बन्ध में कहना चाहता हूँ कि अब मैं उन आंकड़ों की तुलना बिहार सरकार की रकम में बिने हुए आंकड़ों के करता हूँ कि बिहार

ब्रिस्टल में हुआ और कितना डिस्पैच हुआ तो वे आंकड़े मलत सत्र होते हैं। यह गणतियाँ इस प्रकार हैं :

जनवरी महीने में केन्द्रीय सरकार से आबंटन हुआ है 1 99 000 मीट्रिक टन जब कि बिहार सरकार के आंकड़ों के मुताबिक प्रेषण हुआ है 1,95,557 मीट्रिक टन—कुल फर्क 443 मीट्रिक टन का है।

फरवरी महीने में उन्होंने कहा कि बिहार सरकार को डिस्पैच किया। 1 लाख 95 हजार मीट्रिक टन लेकिन बिहार सरकार को रपट के मुताबिक पहुंचा है 1,55,342 मीट्रिक टन। फर्क है 9,958 मीट्रिक टन।

मार्च महीने में डिस्पैच बतलाया गया 1,72,400 मीट्रिक टन, बिहार सरकार के आंकड़ों के मुताबिक पहुंचा है 1,95,997 मीट्रिक टन फर्क है 9,733 मीट्रिक टन।

अप्रैल में डिस्पैच है 1,97 000 मीट्रिक टन और बिहार सरकार की रपट के मुताबिक पहुंचा है 1 81 000 मीट्रिक टन। फर्क है 19 000 टन। जनवरी से लेकर अप्रैल तक मंत्री महोदय के हिसाब से सरकार को जो धन भेजा गया उसमें बिहार सरकार की रपट के अनुसार 32 834 मीट्रिक टन का फर्क हो जाता है। जहां तक कई महीने का सवाल है उन्होंने अपने बयान में कहा कि 18 मई तक 1 80 000 टन आलरेडी डिस्पैच हो गया है लेकिन बिहार सरकार की जो 27 मई की रपट है उसके मुताबिक उनकी 25 मई तक 1,09 072 टन मिला है।

इससे यह स्पष्ट हो जाता है कि जहां तक ब्रिस्टल की बात का सम्बन्ध है उसको तो आप छोड़ दीजिए लेकिन यह जो कहते हैं उन्होंने भेजा है और जो उनको वहां पर मिला है उनमें भी बड़ा फर्क। इससे साबित होता है कि आपने अपने आंकड़ों के सचन को एक तरह से गुमराह करने की

कोशिश की है। मैं इसको गुमराह करने की कोशिश न करूँ यह कहूँ कि एक तरह से आपने जो बिहार की परिस्थिति है उसमें बिहार की गैर-कॉन्सिडरेशन के बिना एक साजिस का रखा है और उस साजिस के तहत ही आप यह सब काम कर रहे हैं।

The Minister of Food and Agriculture (Shri Jagjivan Ram): The figures of foodgrains quotas to Bihar are as indicated below:

	(figures in '000 MT)
January 1967	175.0
February	179.0
March	178.0
April	197.0
May	225.0

As against this, according to Shri Shiva Chandra Jha's letter, the quotas as indicated by Bihar State Food & Supply Minister, for the months of February, April and May are as below:

	(figures in '000 MT)
February	178.5
April	185.0
May	185.0

So far as February is concerned, there is not much discrepancy. As regards April, the initial quota was no doubt 185,000 tonnes, but subsequently this was increased by 10,000 tonnes for which orders were given on the 24th April at Patna for release from the Central Depots in Bihar. In addition, 2,000 tonnes for free distribution was ordered to be released from the Central Depots in Bihar on the 27th April. It appears that the increase in the quota by 12,000 tonnes has not been taken into account in the figures quoted in the Member's letter in question. For May, 1967, however, it is not clear how the quota has been stated as 1,85,000 tonnes. I have had the figures checked again and find that the quota allotted to Bihar for the month of May is 225 thousand tonnes as stated by me earlier.

[Shri Jagjiwan Ram].

As regards supplies against these quotas, it has to be mentioned that supplies were arranged from port towns and some quantities were also ordered to be released from Central Depots located in Bihar. The figures given by me were the figures of grain actually despatched to Bihar from various ports and grain allotted from the Central Depots in Bihar State as reported by the port and depot officers upto the evening of the last day of the month in question. The discrepancy in the figures quoted by Shri Shiva Chandra Jha has perhaps occurred owing to the fact that either State Government may not have had in their possession the complete position regarding despatches from various ports up to the last day of the month or have not taken fully into account the quantities for which orders of release from the Central Depots in Bihar were issued but stocks were not actually lifted or moved from the Depots.

It may be noted that there is an inevitable time lag between despatches from the respective ports and actual arrivals at the destination points. Despatches are made from the ports each month according to the despatch instructions of the State Government. The Government of India, therefore, take the total figure of foodgrains despatched from ports to various destinations in the State, together with the quantities ordered to be made available from the Central depots as the total supplies made during any particular month. In order however, to ensure that the distribution programme of the State Government does not suffer on account of the time-lag between despatches and arrivals, advance allocations are also made from the Central Depots in Bihar against the following month's quota.

I have, however, asked my officers to reconcile the discrepancies in consultation with the officers of the State Government.

12.55 hrs.

**ELECTION TO COMMITTEE
SAMSAD (COURT) OF VISVA-BHARATI**

The Minister of Education (Dr. Tri-
guna Sen): I beg to move:

"That in pursuance of sub-section (1) (xii) of section 19 of the Visva-Bharati Act, 1951 read with clause (5) of Statute 10 of the First Statutes of the University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Samsad (Court) of the Visva-Bharati."

Mr. Speaker: The question is:

"That in pursuance of sub-section (1) (xii) of section 19 of the Visva-Bharati Act, 1951 read with clause (5) of Statute 10 of the First Statutes of the University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Samsad (Court) of the Visva-Bharati."

The motion was adopted.

Mr. Speaker: Shall we take up the next item after Lunch? Only a few minutes are left. . . .

We now adjourn for Lunch and meet again at 2 P.M.

12.58 hrs.

The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after lunch at Fourteen of the Clock.

[Mr. DEPUTY-SPEAKER in the Chair]

UNLAWFUL ACTIVITIES (PREVENTION) BILL*

The Minister of Home Affairs (Shri Y. B. Chavan): Sir, I beg to move for

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